

SCHEDULE II

FORM B

Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EMI TRANSMISSION LIMITED.

Sl. No	Particulars	Details
1	Name of Corporate Debtor	EMI Transmission Limited
2	Date of incorporation of Corporate Debtor	7 th May 1973
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai Registration Number – 016533
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U28100MH1973PLC016533
5	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 101, 1 st Floor, Centre Point, Dr. Babasaheb Ambedkar Road, Parel, Mumbai – 400 012, Maharashtra
6	Date of closure of Insolvency Resolution Process	14 th August 2020 (Order date) 17 th August 2020 (Order receipt date)
7	Liquidation commencement date of Corporate Debtor	17 th August 2020
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Shailesh Bhalchandra Desai IBBI Registration No: IBBI/IPA-001/IP-P00180/2017-18/10362
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 708, Raheja Centre, 7 th Floor, Nariman Point, Mumbai – 400021, Maharashtra. Email: ip10362.desai@gmail.com;
10	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o, Headway Resolution and Insolvency Services Pvt. Ltd., 708, Raheja Centre, 7 th Floor, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirpemit@gmail.com
11	Last Date for submission of claims	16 th September 2020

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of EMI Transmission Limited on 14th August 2020 (copy of the order received on 17th August 2020).

The stakeholders of EMI Transmission Limited are hereby called upon to submit their claims with proof on or before 16th September 2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th August 2020
Place - Mumbai


 Shailesh Desai
 IBBI/IPA-001/IP-P00183/2017-18/10362
 Liquidator for EMI Transmission Ltd

